OFFER OPENING PUBLIC ANNOUNCEMENT

AND

CORRIGENDUM TO DETAILED PUBLIC STATEMENT

UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011
('SEBI (SAST) REGULATIONS, 2011')
FOR THE ATTENTION OF THE SHAREHOLDERS OF

INTEGRA GARMENTS AND TEXTILES LIMITED

CIN: L18109MH2007PLC172888

Registered Office: Plot No. G2-M.I.D.C Industrial Estate Post: SalaiDhaba, Butibori Nagpur, Maharashtra 441108; Tel. No.: 0710-4305100, 66154651-53; Fax. No.: 0710-66154507;

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Open Offer for acquisition of 95,11,411 Equity Shares from the Shareholders of Integra Garments and Textiles Limited ('Target Company') by Mr. Vishesh Gupta ('Acquirer')

This Offer Opening Public Announcement and Corrigendum to Detailed Public Statement is being issued by Corporate Professionals Capital Private Limited, for and on behalf of Mr. Vishesh Gupta ('Acquirer') pursuant to Regulation 18(7) of SEBI (SAST) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of Integra Garments and Textiles Limited (hereinafter referred to as 'IGTL'/ 'Target Company'). The Detailed Public Statement ('DPS') with respect to the aforementioned offer was made on April 08, 2021, Thursday in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Global Times (Marathi) (Maharashtra Edition).

- Offer Price: INR 0.30/- (Indian PaisaThirty Only) per fully paid up equity share of the Target Company.
- IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and
- reasonable. The recommendation of IDC was published in aforesaid newspapers on June 09, 2021, Wednesday,
- Letter of Offer has been dispatched to all the equity shareholders of IGTL whose names appear in its Register of Members on May 31, 2021, Monday, the Identified Date,
- The LoF alongwith the Form of Acceptance cum Acknowledgement is also available on SEBI's website www.sebi.gov.in, BSE's website www.bseindia.com, NSE's website www.nseindia.com and the website of Manager to the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In the case of Equity Shares held in physical form: Public Shareholders holding shares in physical form may participate in the Offer by providing name, address, number of shares held, number of shares tendered and other relevant documents as mentioned in clause 8 of the LoF along with Form SH 4. Such physical Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer.
 - b. In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- Changes suggested by SEBI in their comments to be incorporated:

Revised and Original schedule of Activities:

This is not a competing offer.

ACTIVITY	ORIGINAL	REVISED
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	March 31, 2021, Wednesday	March 31, 2021, Wednesday
Detailed Public Statement (DPS) Date	April 8, 2021, Thursday	April 8, 2021, Thursday
Last date for a competing offer	May 4, 2021, Tuesday	May 4, 2021, Tuesday
Identified Date	May 14, 2021, Friday	May 31, 2021, Monday
Date by which LoF will be despatched to the shareholders	May 21, 2021, Friday	June 7, 2021, Monday
Issue Opening PA Date	May 28, 2021, Friday	June 11, 2021, Friday
Last date by which Board of TC shall give its recommendations	May 25, 2021, Tuesday	June 9, 2021, Wednesday
Date of commencement of tendering period (Offer Opening Date)	May 31, 2021, Monday	June 14, 2021, Monday
Date of expiry of tendering period (Offer Closing Date)	June 11, 2021, Friday	June 25, 2021, Friday
Date by which all requirements including payment of consideration would be completed	June 28, 2021, Monday	July 9, 2021, Friday

- The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations and SEBI circular CIR/ CFD/POLICY/CELL/1/2015 dated April 13, 2015 as amended via SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016. Acquirer has appointed Alankit Imaginations Limited ('Buying Broker') for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of shares is given in Para 8- Procedure for Acceptance and Settlement of the LoF.
- Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER



CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED CIN: U74899DL2000PTC104508

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Email: manoj@indiacp.com / ruchika.sharma@indiacp.com

SEBI Regn. No: INM000011435

For and on behalf of

Place: New Delhi Date: June 11, 2021

Vishesh Gupta